

Central Administrative Tribunal, Lucknow Bench, Lucknow

Civil Contempt Petition No. 23/2007
in OA No. 609/2001

This the 07th day of July, 2009

Hon'ble Ms. Sadhna Srivastava, Member (J)
Hon'ble Dr. A.K. Mishra, Member-A

Ghani Ahmad, Aged about 68 years, S/o Late Sri Abdul Aziz,
R/o 350-A, Subash Mohal Mahaveer Prasad Road, Cantt.
Road, Lucknow

.....Applicant

By Advocate: Sri Amit Verma for Sri A. Moin.

Versus

R.K. Gupta, Divisional Railway Manager, Northern Railway,
Hazratganj, Lucknow.

.....Respondent

By Advocate: Sri Praveen Kumar for Sri M.K. Singh

ORDER

By Ms. Sadhna Srivastava, Member-J

This Contempt petition has been filed for alleged non-compliance of the order dated 8.12.2006 (Annexure-1) passed by this Tribunal in O.A. no. 609 of 2001 whereby this Tribunal had directed the respondents to count half of the services rendered prior to grant of temporary status and full services after grant of temporary status for pensionary benefits

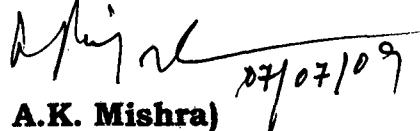
2. The respondent has filed show-cause reply and Supplementary show cause reply. In the Supplementary show-cause reply, it has been specifically stated that in compliance of the order of this Tribunal dated 8.12.2006 passed in O.A. no. 609 of 2001, 50% of the casual period from 8.7.1960 to 5.4.1963 and full services rendered from 6.4.1963 to 2.1.1969 has been counted for pensionary benefits. It further stated that apart from the aforesaid period, period from 3.1.69 to 31.8.1997 had already been counted towards qualifying service for payment of pensionary benefits. After counting the service rendered by the applicant prior to grant of temporary status and after grant of temporary status, the respondent has issued

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revised PPO in 2008. Copy of revised PPO is on record at Annexure CA-1. His pensionary benefits have been revised. Arrears accrued due to revision of pensionary benefits have already been paid to the applicant. His pension was also revised. The calculation sheet is on record at Annexure SCA-5.

3. No reply to show-cause or Supplementary Show cause has been filed by the applicant.

4. We are of the considered view that as the respondent has already complied with the order passed by this Tribunal, no case for contempt is made out against him. The CCP is accordingly dropped and notice issued to the respondent is hereby discharged.


(Dr. A.K. Mishra)

Member-A


(Ms. Sadhna Srivastava)

Member-J

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